

वाणिज्य मंत्रालय में उप-मंत्री (श्री ए० सी० जात्रा) : अनन्तिम प्राक्कलनों के अनुसार भारत 1973-74 में 5.10 करोड़ रुपये मूल्य के चमड़े से बने माल (जूते चप्पल को छोड़कर) का निर्यात किया। हमारा चमड़ा माल उद्योग विदेशी बाजारों में अच्छी ख्याति प्राप्त कर रहा है।

**Formation of Development Council for Man-made Textiles**

10000. SHRI A. K. M. ISHAQUE: Will the Minister of COMMERCE be pleased to state:

(a) whether Development Council for man-made Textiles has been formed in pursuance to the provisions of Industries (Development and Regulation) Act, 1951 for 1973-74 and 1974-75;

(b) if so, who are the members of the Council, interest-wise:

(c) whether any function has been discharged by the Council, if constituted; and

(d) what is the function of the Chairman of the Council?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Development Council for Man-made Textile was re-constituted on 29-11-1972 for a term of two years i.e. upto 29-11-1974 under the provisions of Industries (Development & Regulation) Act, 1951.

(b) A statement is laid on the Table of the House [Placed in Library. See No. LT-704/74].

(c) The Development Council is an Advisory Body. In its last meeting held on 26th February, 1974. the Council reviewed development in Man-made fibre industry in the matter of achieving production targets and promotion of exports of finished products.

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(d) The Chairman of the Council has no separate functions, but he heads the Council of Members and presides over its meetings.

**Relief to Tea Industry in Excise Duty**

10001. SHRI MOHINDER SINGH GILL: Will the Minister of FINANCE be pleased to state:

(a) whether some excise duty relief is sought to be given to the tea industry and is pending approval of the Ministry; and

(b) if so, when a decision is likely to be finalised in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No, Sir.

(b) Does not arise.

**Refund of Foreign Travel Tax**

10002. SHRI MOHINDER SINGH GILL: Will the Minister of FINANCE be pleased to state.

(a) whether a tax on foreign travel was imposed by Government some three years ago and the refund of the same was allowed on partly used tickets;

(b) whether lakhs of rupees of public money have accumulated with Government since no procedure has been laid down for the refund; and

(c) if so, whether some immediate steps will be taken to frame rules regarding the refund so that the public who come to Delhi for the purpose do not face inconvenience and harassment at the doors of the Customs Authorities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Refund of foreign travel tax, imposed with effect from 15th October, 1971, under Finance (No. 2) Act, 1971, is admissible on